COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 11 OF 2019 &
IA NO. 1664, 1665 OF 2018 & IA NO. 363 OF 2019

Dated: 9th April, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Mayfair Renewable Energy (I) Private Limited ….Appellant(s)
Versus
Hubli Electricity Supply Company Limited & Ors. ….Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Shahzbaz Hussain
Mr. Fahad Khan for R-1

Mr. G.S. Kanbur, Sr. Adv
Mr. Nithin Saravana
Ms. Arunima Singh
Ms. Priyasarshini for R-2

Mr. Ragimar for R-3

ORDER

We direct the Respondent/DISCOM to file statement indicating what amount are paid by them till date i.e. month-wise date within ten days' i.e. by 22.04.2019 after duly serving advance copy to the other side.

List the matter on ***16.05.2019.***

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/pk